

(2019) 10 P&H CK 0224

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 31172 Of 2019 (O&M)

Jaswant Singh

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 29-10-2019

Acts Referred:

Citation : (2019) 10 P&H CK 0224

Hon'ble Judges : Arun Monga, J

Bench : Single Bench

Advocate : Sandeep Godara, P.S.Bajwa

Final Decision : Disposed Of

Judgement

Arun Monga, J

1. Petitioner herein seeks issuance of a writ in the nature of mandamus directing the official respondents not to conduct the recruitment in the department especially at Dharam Arath Burj Baba Ala Singh, Kila Andrun, Patiala without adopting proper procedure as prescribed by the Government of Punjab.
2. In the premise, he submitted a representation dated 26. 09.2016 (Annexure P-1), but the same has not been adverted by the respondents till date. Hence, the writ petition.
3. Notice of motion.
4. On advance service of the petition, Mr. P.S.Bajwa, Additional A.G., Punjab appears and accepts notice on behalf of the State.
5. Given the nature of order being passed, there is no necessity to seek return by the respondents as no further proceedings and/or pleadings are required.
6. Without commenting on the merits of the case, the writ petition is disposed of with a direction to the respondents to objectively consider the representation dated 26.09.2016 (Annexure P-1) and also by keeping in view the contentions

stated in the present writ petition by treating it as a supplementary representation and pass a speaking order, in accordance with law.

7. Let the needful be done within a period of 3 months from the date of receipt of a certified copy of this order.

8. Disposed of in above terms.